IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 115
(IB)-181(PB)/2020

IN THE MATTER OF:

Vishal Engineering Company .... Applicant/petitioner
v.
Lexus India Ltd. .... Respondent

Order under Section 9 of IBC

Order delivered on 11.02.2020

Coram:
SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant: Mr. Bhuvan Arora, Mr. Rachit Ranjan, Advs.
For the Respondent: Mr. Shubham Saraff, Manager of the Corporate Debtor

ORDER

Mr. Shubham Saraff present on behalf of the Corporate Debtor representing himself as Manager of the Corporate Debtor, at his request list this matter on 02.03.2020 with a direction to the Corporate Debtor to appear and argue the matter on the next date of hearing. Since the Applicant counsel has shown proof reflecting that the Company Petition has been served upon the Corporate Debtor, the Applicant need not serve another copy upon the Corporate Debtor.

List this matter on 02.03.2020.

Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

11.02.2020
Vineet